

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/110(KB)2022

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH MAY 2024

IN THE MATTER OF	BANK OF BARODA VS AJIT KUMAR PATNI
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Shanta Ramchand, Adv.] for Personal Guarantor
Ms. Iti Dutta, Adv.

Mr. D. Dutta, Adv.] for Bank of Baroda
Mr. S. Chowdhury, Adv.

Mr. Avik Chaudhuri, Adv.] for RP

ORDER

1. Ld. Counsel for the parties present.
2. Let a Reply Affidavit be filed within a period 2 (two) weeks after vacation.
3. Rejoinder to the same, if any, be filed within 7 (seven) days thereafter.
4. It is also urged that the copy of the Petition be served on the Respondents, if not already done before.
5. List this matter **on 19.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**